

आयकर अपीलीय अधिकरण, राजकोट न्यायपीठ, राजकोट
**IN THE INCOME TAX APPELLATE TRIBUNAL
RAJKOT BENCH, RAJKOT**

(Conducted Through Virtual Court)

**BEFORE SMT.ANNAPURNA GUPTA, ACCOUNTANT MEMBER
AND
SHRI SIDDHARTHA NAUTIYAL, JUDICIAL MEMBER**

**ITA No.40/RJT/2022
Assessment Year : 2017-18**

Shri Millind Pankajbhai Shroff C/o. S.K. Jani Opp: Convent School Gandhigram Junagadh PAN : ABJPC 0536 B		Pr.CIT-1 Rajkot.
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(Applicant)		(Responent)
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Assessee by :	Shri Samir Jani, ld.AR
Revenue by :	Shri Shramdeep Sinha, ld.CIT-DR

सुनवाई की तारीख/Date of Hearing : 07/08/2023

घोषणा की तारीख /Date of Pronouncement: 07/08/2023

आदेश/ORDER

PER ANNAPURNA GUPTA, ACCOUNTANT MEMBER

Present appeal has been filed by the assessee against order passed by the ld.Pr.Commissioner of Income Tax-1, Rajkot [hereinafter referred to as "ld.Pr.CIT"] dated 16.2.2022 passed under section 263 of the Income Tax Act, 1961 [hereinafter referred to as "the Act" for short]for the Asst.Year 2017-18.

2. At the time of hearing, it is noticed that the Registry has received an email dated 7.8.2023 sent by the asseess's counsel, Shri Samir S. Jani stating that in view of the order passed under section 143(3) read with section 263 dated 22.3.2023, the assessee wants to withdraw his above appeal. Copy of the email is placed on record.

Accordingly, the ld.counsel for the assessee seeks withdrawal of the appeal

3. In view of the above email and request of the ld.counsel for the assessee at Bar, the appeal of the assessee being ITA No.40/Ahd/2022 stands dismissed as being withdrawn.

Order pronounced in the Court on 7th August, 2023 at Ahmedabad.

**Sd/-
(SIDDHARTHA NAUTIYAL)
JUDICIAL MEMBER**

**Sd/-
(ANNAPURNA GUPTA)
ACCOUNTANT MEMBER**

Ahmedabad, dated 07/08/2023